

श्री उपसैन : अध्यक्ष महोदय, माननीय मंत्री जी के उत्तर से सम्बन्धित। क्या मंत्री जी उन की शिकायतों को दूर करने के लिए यह बात सोच रहे हैं, इस पर विचार कर रहे हैं, कि आकाशवाणी और दूरदर्शन को एक कौंपोरेसन बना दिया जाय और इन के कर्मचारियों को भी उस में प्रतिनिधित्व दे दिया जाय ताकि अपने मामले स्वयं निपटा सकें ?

श्री लाल कृष्ण आडवाणी : वैसे वह एक व्यापक सवाल है। इस के बारे में हमारी सरकार की नीति है कि देश के अन्दर आकाशवाणी और दूरदर्शन जैसे माध्यमों को एक स्वायत्त निकाय होना चाहिए। लेकिन स्टाफ आर्टिस्ट्स का सवाल ऐसा है कि कोई भी स्ट्रक्चरल चेंज हम करें या न करें लेकिन स्टाफ आर्टिस्ट्स के ग्रीवांसेज हम को सुलझाने चाहिए, इस के बारे में कोई दो मत नहीं हैं।

Deaths of Detenus in Jail or on Parole during Emergency

*25. SHRIMATI BIBHA GHOSH GOSWAMY:

SHRI BASHIR AHMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of detenus State-wise who died in jail during the period of emergency;

(b) whether Government propose to institute an enquiry into the conditions leading to their deaths while in prison; and

(c) the number of detenus who died while on parole?

THE MINISTER OF HOME AFFAIRS CHAUDHURI CHARAN SINGH: (a) and (c): A statement showing total number of persons detained under the Maintenance of Internal Security Act, 1971, who either died in custody or while on parole during the period of emergency in various States and Union Territories, except Haryana, Madhya Pradesh and West Bengal, is laid on the Table of the House.

The information in respect of the States of Haryana, Madhya Pradesh and West Bengal is being collected and will be laid on the Table of the House.... ((Interruptions)).

SHRI DINEN BHATTACHARYYA: They will never supply.

CHAUDHURI CHARAN SINGH: I am not so pessimistic.

(b) The State Governments are being advised to hold a Magisterial enquiry into all cases of deaths of MISA detenus in custody wherever it has not been conducted so far.

STATEMENT

Number of persons detained under the Maintenance of Internal Security Act, 1971, who either died in custody or while on parole during the period of emergency in various States and Union Territories except Haryana, Madhya Pradesh and West Bengal.

S. No.]	Name of the State/Union Territory	Number of detenus who died in custody	Number of detenus who died on parole
1.	Andhra Pradesh	Nil	1
2.	Assam]	Nil	Nil
3.	Bihar	4	Nil

S. No.	Name of the State/Union Territory	Number of detenus who died in custody	Number of detenus who died on parole
4	Gujarat	4	3
5	Himachal Pradesh .	1	Nil
6	Jammu & Kashmir	2	Nil
7	Karnataka	1	Nil
8	Kerala	1	Nil
9	Maharashtra	10	2
10	Manipur	Nil	Nil
11	Meghalaya	Nil	Nil
12	Nagaland	Nil	Nil
13	Orissa	Nil	Nil
14	Punjab	Nil	Nil
15	Rajasthan	Nil	Nil
16	Sikkim	Nil	Nil
17	Tamil Nadu	2	Nil
18	Tripura	Nil	Nil
19	Uttar Pradesh	14	Information awaited
<i>Union Territories</i>			
1	Arunachal Pradesh	Nil	Nil
2	Andaman & Nicobar	Nil	Nil
3	Chandigarh	Nil	1
4	Dadra & Nagar Haveli	Nil	Nil
5	Delhi	2	2
6	Goa, Daman and Diu	Nil	Nil
7	Lakshadweep	Nil	Nil
8	Mizoram	Nil	Nil
9	Pondicherry	Nil	Nil
		41	9

The information in respect of the State of Haryana, Madhya Pradesh and West Bengal is awaited.

SHRIMATI BIBHA GHOSH GOSWAMI: I would like to know from the Hon'ble Minister what the present Government proposes to do in regard to the families of those who died in prison.

CHAUDHURI CHARAN SINGH: Government will consider this suggestion very sympathetically.

SHRIMATI BIBHA GHOSH GOSWAMI: Whether Government has any intention in the matter of providing employment and other facilities to the sons and daughters of those who died in jail?

CHAUDHURI CHARAN SINGH: All I can now say is that this suggestion will be considered by the Government. But I cannot make any commitment.

SHRI BASHIR AHMAD: So many atrocities were committed on the people by the former regime and the people were put to untold sufferings. In today's 'The Statesman' newspaper, the former Prime Minister defended herself and her son even today. And not only that. She had also accused some of the former opposition members that the charges were made on false allegations. Now, I would like to know when the Commission of Enquiry would be instituted. Whether it would go into the various charges against those involved in the perpetration of atrocities on the people who were in jail? Whether the Hon'ble Minister is aware of the fact that one film actress Mrs. Snehlata was also tortured and after her release she died? I want to know whether the Enquiry Commission will go into these matters. A Magisterial enquiry on these matters is hardly sufficient to find out the extent of atrocities that have been committed on the people. A large number of persons have died as a result of atrocities committed on the people while in jail. Will the

Hon'ble Minister be pleased to tell us when will the Commission of Enquiry be instituted?

CHAUDHURI CHARAN SINGH: Although you will permit me to say that the Supplementary does not arise out of the questions here, still I can assure the hon. Member that the question of High Power Enquiry to go into the atrocities committed during the Emergency is under active consideration of the Government and perhaps I will be able to make a statement on this on the floor of the House tomorrow.

SHRI RAMA CHANDRA MALLICK: Mr. Speaker, Sir, I want to know from the Hon'ble Home Minister through you regarding the persons who were detained under the MISA. Out of those who were detained under MISA, 50 persons have died so far—41 in jail and 9 on parole. This information is as per the Government report. I want to know whether any financial assistance or interim relief has so far been given or proposed to be given to the family members by the State Governments concerned or by the Central Government after considering their financial position.

CHAUDHURI CHARAN SINGH: I am sorry I have not been able to follow the question.

MR. SPEAKER: Next question.

Enquiry into the behavior of Press Censor Officials

*26. **SHRI KRISHNA CHANDRA HALDER:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether the Government propose to institute an enquiry into the methods and behaviour of the press censor officials while censoring the newspaper manuscripts, in various States?